The House reassembled -after lunch at two of the Clock. The VICE-CHAIRMAN (SHRI D. THENOARI) in the Chair.

RESOLUTION RE CONSTITUTION OF A COMMITTEE OF EXPERTS AND MPS. TO GO INTO THE FAILURE OF THE CENTRAL BOARD OF DIRECT TAXES IN THE TIMELY COLLECTION OF TAXES AND TO SUGGEST REMEDIAL MEASURES

THE VICE-CHAIRMAN (SHRI D. THENGARI): Shri Lokanath Misra.

SHR1 LOKANATH MISRA (Orissa) : Sir, with voir kind permission, I beg to move:—

"That this House is of opinion that Government should constitute a committee consisting of experts and Members of Parliament to go into the failure of the Central Board of Direct Taxes, Ministry of Finance, in the timely collection of taxes and to suggest remedial measures for improving the collection system."

Now, Irom the direct taxes . . .

PANDIT S. S. N. TANKHA (Uttar Pradesh): Mr. Vice-Chairma Sir, with a view to enabling the Members of the House to go to the funeral procession of Mrs. Alva, our late, lamented Deputy Chairman, may I have the permission of the Chair to let the House stand adjourned at 2.30?

SHRI LOKANTH MISRA: At 2.35 I have to speak for half an hour.

THE VICE-CHAIRMAN (SHRI D. THENGARI) I should like to know consensus of the House.

HON. MEMBERS: Yes, yes.

SHRIMATI YASHODA REDDY (Andhra Pradesh): We agree, we should go.

THE VICE-CHAIRMAN (SHRI DITHENGARI): So, at 2.35. All right.

SHRI LOKANATH MISRA: Under the the rules, I am entitled to speak for half an hour. Thereafter, we adjourn.

SHRI DAYALDAS KURRE (Madhya Pradesh): Mr. Vice-Chiarman, the Resolution was in the name of Shri Su ndar Mani Patel.

SHRL LOKANATH MISRA: I am sorry, . Sir, that the Leader of the House is not well informed about the procedure of the House.

THE LEADER OF THE HOUSE (SHRI K. K. SHAH): Unless and until you have . . . SHRI LOKANATH MISRA: It is between the Chair and the Memcber There is nothing for the Leader of the House to come in between.

SHRI K. K. SHAH: But permission should have been taken.

SHRI LOKANATH MISRA: Unless that is given, the Chair would not have asked me to move it. It is bare common sense.

SHRI K. K. SHAH: You are wrong-The Chair did not say. You got up yourself

SHRI LOKANATH MISRA: The Chair called me. If the Leader of the House is deaf, I cannot hei it . . .

(Interniptinons)

Coming back to the business before the House, everybody knows in this country that direel laxes form a major part of the Central revenues, apart from the other aspect of social good that is ivolved in it. The social good involved in it is that the more affluent section of the society is taxed and the surplus from out of that section is mopped up in favour of people who comparatively are poorer economically and also apart from this, it adds up to the public revenue. I wanted to move this Resolution because I felt that whatever was envisage! to be done through the Direct Taxes Board has not been properly clone, A great deal has to be done and whatever has been done, much of il has been wrongly done.

In this connection, I want to quote authorities who are much bigger and important authorities, people who are considered authorities in the country by Parliament and by the Government also. The Administrative Reforms Commission complains that the greatest hurdle in the way of streamlining and rationalising the tax system is the plethora of legislation, in connection with the income-tax. It says;—

"Over two decades there has been a' plethora of amendments of the law relating to'Income-tax. In 1961, the

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whole cf the Inccme-Tax was recast, the provisioi * arranged in a logical sequence, an 1 an i tlempt was made to express th 1 law in a language ihat could be u iderstood without much difficulty. H Spes were expressed and assurances v\ ere given that the provisions ol' the law would remain stable foi some t: iic at least. However, in the years thai followed, more than 400 amendments vvere introduced. The Administration naturally has been finding it difficult to keep pace with this i icessant change in law. further, thi number of persons falling within the taxable category has progressively been increasing over the years as a consequence of the general rise in the t :mpo of economic activity in the count v."

it is the Adi linistrative Reforms Commission which has been set up by the Government tl at is complaining about the plethora of le rislationS. And even the Income-tax O Beers must have tendered evidence befor this sub-committee of the Admiiiistrative Reforms Commission and would ha e said that it is very difficult to cope' \ ilk the incessant changes going on fron time to time. Somebody would ead the original Act on Incomehave tax and if he comes io know that there is amending Act passed by auotl er Parliament in between, he would have the Act as amended and, to rely ou therefore, this creates a good deal of confusion eve 1 among the Income-tax Officers. And what is more, amendments have been thoughtlessly moved in Parliament. And a; aiu the Administrative Reforms Commission corroborates my feeling in thi matter. The amendments are generally moved at the time of the Finance Bill. Slow, by a particular date the Finance Bill has to be passed by both Houses of Par iament and, therefore, this is always don: in a hurry. This year I do knov what is going to happen because there > such a lot of chaos nobody has time to give any thought to matters of administra ion—that I do not know what would 1 merge ultimately as the Finance Act. There may be further confusion addec to the confusion already existing. But let us look forward and wish for the best. Let us see where it all ends.

Now, Sir. in this confusion the Incometax Oi.icers are very much impeded in their speed to dispose of the cases. I shall hav to quote again another

authority; I do not want to speak from my own authority lest the Leader of the House should get up and say "What is your authority?" I shall quote from Government authorities only or from authorities which cannot be disputed by the Leader of the House or by the Government, it is the authority of the Public Accounts Committee. The Public Accounts Committee says:

"The Committee note that the number of pending income-tax assessments as at the end of 1967-68 was 23.30 lakhs or nearly double the number of pending assessments as at the end of 1 (163-64. Earlie; in the Report the Committee have drawn attention to the need for rationalisation of the procedure relating to assessments and for a proper scheme of priorities for the disposal of cases so that the time now devoted to assessment of small income-tax cases, from which the Exchequer gets very little gain, could be profitably diverted to the examination of business cases which are likely to yield substantial revenue."

So lin- as wealth tax, which is another direct tax, is concerned, the Committee says:

"The Committee find the position in regard to pendine wealth tax assessments rather unsatisfactory as at the end ef March 1967, 74/^32 cases, involving Rs. 5.32 crores were pending, over half of these for more than two years.'

Now, these are so far as pending cases are concerned. And because of the confusion created by the Government, the Income-tax Officers at the lower level are put to a lot of difficulty. The Dirtc. Taxes Board has a responsibility in this matter. They are the principal advisers to the Finance Minister. I do not know how many Finance Ministers in our country really understand finance.

SHRI: BHUPESH GUPTA: (We»t Bengal) One that is out did not understand.

SHRI LOKANATH MISRA: To some extent I might agree with you if you say that the one that went out understood a part of finance

SHRI BHUPESH GUPTA: 1 have not mentioned anybody.

SHRIMATI YASHODA REDDY: W has also not mentioned anybody.

SHRI LOKANATH MISRA: As I was saying, the Board is an expert body which is supposed to advise the Government on these matters—matters of legislation, matters regarding streamlining, and so on. They have absolutely failed in their duty in not advising the Government properly and have thus put the entire system of direct taxes into a mess, so much so the Government did not have any other wayout but to refer this matter to two bodies. One was the Boothalingam Committee and subsequently il: was referred to a subcommittee of the Administrative Reforms Commission. And unless the system of direct taxes had been in a mess, the Government would not have thought of referring this mister to two high-powered committees. To add to that, there are many comments, very adverse comments, by the Public Accounts Committee. Sir, in the Seventy-third Report of the Public Accounts Committee, there are many adverse nTunents on the mismanagement in th Direct Taxes Board

SHRI DWIJENDRALAL SEN GUPTA (West Bengal): Mismanagement everywhere.

SHRI LOKANATH MISRA: Yes, th-re is mismanagement everywhere, but more here, and I have to emphasise it here because this is one of the main sources of income. Naturally this h is to be streamlined. What I want to say is that seme streamlining is necessary and, therefore, I have suggested that a committee should be appointed finally to go into these things; this committee would consist of Members of Parliament who would be considered respectable so far as their membership in that committee is concerned and technical people, people who have knowledge of finance, so that the technical assistance would be of great help to the committee in determining what their suggestions should be. This is so far as cases of assessment are concerned.

There is further bungling oo far as arrears are concerned. Very often the Income-tax Officers, in order to satisfy their senior officers who impose an arbitrary quota on them, have to indulge in frivolous assessments at times. The

quota normally imposed is 25 per cent higher than the previous year. They have IO find a scapegoat. Otherwise, if they do not comply with the quota of assessments given to them, they would be prevented from getting promotions. Therefore, a lot of paper vork is done and the entire amount shown as arrears is fictitious. That is why they are n to realise their arrears. Therefore, there is so much talk of writing off these arrears. This is because the fncome-tax officers are obliged to show a figure which is completely fictitious, erroneous and unreal and which they know they would not oe able to realise; but they show it became they have to satisfy their senior officers and fulfil their quota. Thi., Sir, is very irregular and at the same time very 'our Finance -Minister is talking to the Leader of the Hous: and probably does not understand finance also. Mr. Finance Miaul :r, wou. I you kindly listen to my speech? It is your duty to listen to ihe speeches in the House and not talk to the Leader of the House.

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE xMINISTRY OF FINANCE (SHRI R. K. KHADILKA.R): Would you like to repeat the arguments that you are placing before the House? I am prepared to listen.

SHRI LOKANATH MISRA: I thought you understand something of finance. My-feeling now is that you do not understand finance at all. What can I do?

SHRI R. K. KHADI I.KAR: I ara listening very carefully. Otherwise, how can I reply?

SHRI LOKANATH MISRA: You will not reply. The Central Direct Taxes Board would give you a brief for reply.

SHRI R. K. KHADILK'YR: I do follow your arguments also.

SHRI BHUPESH GUPTA: Mr. Finance Minister, you should know beautiful things are being uttered.

SHRI LOKANATH MISRA: My time it. running out. I would like to have five mmutes more

The point I am strewing is that there is bungling in the case of arrears also. It is all a fictitious figure and I would quote authorities to show that these are fictitious

figures. The Fins ace Minister, who is very new to the Depr m< n?-1 will excuse him for that—has net probably gone into the Administrative Reforms Commission report . . . (*TnUsn iptlons*) There are interruptions because tl ev do not war:t me to tell all this.

THE VICE-CHAIRMAN (SHRI D. THENGARI): Kindly continue.

LOKvNATH Whit I wanted to stress was that the Adminis trative Reforn s Commission itself has saiil that ultin lately probably these arrears will ha -e to be written off. Unit-.; these are wirtt n off, it goes on in a vicious circle. The previous things ha\o not been dealt with properly and what is done further is that before the deadline is up—there is ; deadline for income-tax 31st March or 30th June ov whatever it is—the 1 Officer, in order Io save his skin, imposed income-tax assessments towards lie end of the year, so that there cannot IK any appeal and the amount shown as assessment already, cannot be taken off he list, is That why normally it is always done towards the end of the year. Now I will quote tins authority— it is the Public Accounts Committee-

"The real and seriou reason for heavy arrears, as pointed out by the Working Group of the Administrative Reforms Commission, is the tendency on the income-tax officers to part of many assessments till the end of delav tie financial yea; and make cumulative assessments for more than one year, Particularly in big business eases, piling up huge demands resulting in which naturally the assessee is unable .0 The assessee should discharge. be firmly checked and assessment worl spaced out evenly ovci the year."

Sir, how is the Department functioning for such a li.ng time? We are independen for 20 years now. But the Departmen 1 has been existing therefor, may be, 6< or 70 years. I do not know its history no ' do I want o go into it. But the Depart ment has)ecn functioning there. Wat there not oi e adviser in the Departmen ¹ who could look into the matter before i \ came to thf notice of the Administrativ Reforms C pmreissiori or to the notice c 2 the Public Accounts Committee? Wh: were the of! cers of the Department doing

Hiey are supposed to be experts m ine. Was it not their duty to find a way tbat the ancars did no', pile up? Or, did the piling up of arrears benefit in any way? The writing off arrears them would also involve a lot of things, something, some consideration, offered by somebody, the arrears would not be written off. Shall I take it

iat? If they knew thai this was an arrear and was to be realised, why did they put off its collection so long? Ar.d if ihe knew that it was not to he realised, why did not they write off ihz.t suo molu without asking the man to come and submit to them an application or some other thing for' writing off the aireara? That is when* the guilt of the Direct Taxes Board lies. Therefore, on this measure also without looking into the cases of arrears of income-lo how much of the amount is j, how much of it is fictitious, how has been shown just for giving to certain officials, on he floor nent these enormous tax arrears been shown for year after year. Now I will quote another authority. This is an authority of the Central Board ect Taxes and it gives the figures:

> Gift Tax Arrears: Rs. 1,24,14,000. When they went in appeal an amount of Rs. 20 lakhs was 1 educed. And what te amount of outstanding arrears? Rs. 76 crores.

Now, Sir, this huge amount outshadows both' their collection of arrea :s and the cash collection and the reduction that was flowed on the amount of arrears.

Expenditure Tax : Rs. 35,35 oo was the arrears. Rs. 3.91 oduced and Rs 2,03.000 was realised and Rs. is till outstanding.

Wealth Tax Rs. 7>57.0°>c°o wa* the, 1 rs. Rs. 99 lakns was reduced and ji;', 13 lakhs was realised «-nd Rs. 5\^00,80,000 is in arrears

So far as Income-Tax is concerned, the figure is almost the same.

 $_{\mbox{\scriptsize Slr}\mbox{\scriptsize mv}}$ time is limning out. Therefore I cannot quote from other things. But everywhere it gives us an appearance o compete mismanagement and bungling. comp-cu; in 0 Hou e do agree T'^r me%ha^ mm!!^ of tlJ of Partment a"cl experts should go into it Sh this is the general observation I had to make regarding this.

[Shri Loknath Misra]

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I will flow cme to certain specific cases. The most recent one in this bungling fa the case of Mr. Jagjivan Rain.

Mr. Jagjivan Ram is (1) a member of the Union Cabinet, , .

SHRI MULKA GOVINDA REDDY (Mysore): He is No. 3 in ihe Cabinet.

SHRI LOKANATH MISRA: Whatever may be I is lineality, in the present coterie I am not going' into that. He is—or he was—one of the respected leaders in tie country. I used to respect him so much till I know that he was a tax evader. Winn I knew that he was a tax evader he came down in my esteem as Mrs. Mala Sinha had come down when she was caught with Rs. 20 lakhs in her bathroom. Mr. Jagjivan Ram did not have to go into his bathroom oecause... (Interruptions) Mr. Vice Chairma .t, please give me ten minutes more because there have beer interruptions and I have to reply to every interruption...

SHRI N. PATRA (Orissa): You are interested in Mrs. Mala Sinha.

SHRI LOKANATH MISRA: I am as much interested in Mr. Jagjivan Ram as in Mrs. Mala Sinha. Both are actors in different fields, and they change so much their character ii different contexts. She changed in iilms aid he changed on the political stage. But it does not matter. We are not going into that. Sir, but for the interruption of the Member who belongs to the ruling party, 1 would not have commented this wav.

Now, coming back to my point, what I wanted to say was Mr. Jagjivan Ram did not have to go into his bathroom as Mrs. Mala Sinha did because he was one of our national leaders. But what happened? The Prime Minister. . . {Interrup-fions} You can ask me any number of juestions, but I have to look at the clock dso.

THE VICE-CHAIRMAN (SHRI D. i'HENGARI) : You continue unmindful i the interruptions.

LOKANATH MISRA: nfortur.ately 1 aw a Member who cannot ptore any interruptions on the lioot of te House. ..

SHRI BHUPESH GUPTA: How c?n you? You are interested in Mala Sinha.

SHRI LOKANATH MISRA: 1 have to reply to the interru

So, what J wanted to say was the Government of India did nol protect Mala Sinha, but the Government of India had fill protection!, foi Mr. Jagjivan Ram. The Prime Minister in one ol' her state ments made a veiy categorical r< the tax evasion on the pare of Mr. Jagji vam Ram in the Pi ess Club of India, hi i I is an act of forgetfulness. I would r.ol be surprised if tomorrow Mr. K. K. Shah shoots someone and tin- Prime Mil islei comes End explains to us in the House that on the part of Mr. K. K. Shah it was an act of c ..it was not a murder. It was an act of carelessness the trigger went oif when he was to; ing with the revolver...

SHRI BHUPESH GUPTA: He is never a -Dm! shot. He wiH. miss it in any case.

SHRI LOKANATH MISRA: I hope so

SHRI K. K. SHAH: Are you ptepared for a match?

SHRI LOKANATH MISRA: Now th'-Prime Minister's apparent attempt at giving protection to Mr. Jagjivan Ram . ry frivolous. That showed that she had not intently looked into the affairs of the Finance Ministry nor did she know ihe rules and regulations of the Finance Ministry. She is too big. I would not Therefore, make aspersion on her ignorance of the finance portfolio, on her ignorance of matters relating to the Finance portfolio. But, Sir, Mr.Jagjivan Ram definitely knew what he was doing. Mr. Prakash Chandra Sethi the other day said in our House that nobody sent any notice to Mr. Jagjivan Ram. Other people are served with registered notices in all such cases. It was asked on the iloor of the House whether registered notices were sent to Mr.

Jagjivan Ram or not because everybody is bound to be served with a notice, that too, a registered notice. Did Mr. Jagjivan remain underground for ten years, or, Was he invisible? Do you mean to say that he went underground for all the ten years? In an act of forgetfulness did he ever forget to draw his salary for a month? Can you show me an instance when he had forgotten to draw his monthly salary? I will excuse him if he had to draw his salary for a month. forgotten Every rupee and pie that is due

to him,' hi: will try to collect it from the exchequer. When, it is a question of repayment to tl e exchequer, can you take this bogus plea of forgetfulness and that too on the part c 'a leader of Shri Jagjivan Ram's stature i The country can never excuse him. Therefore, the Minister has to clarify th* position to this House

•ruptions).

SHRI DAFALDAS KURRE: Sir, I do not agree with the remark made hy Shri Lokanaih Misra. The portion has already been nade clear by the Minister day before ye terday.

SHRI LOsANATH MISRA: Sir, I am not yielding. On this Resolution I am already on my feet and I am in possession of ihe House. The point is that the Ministe has to give a categorical reply to this q lestion whether under section 139 (2) the wtices were served ou hirn by the Income-tax Officer and that too every year. If Shri Jagjivan Ram had gone undergi wind or was in his bathroom, what was hi Private Secretary doing or what was hij Personal Assistant doing? He is suppr ed to have a permanent staff for his office What were they doing?

SHRI S. D. MISRA (Utar Pradesh): For two ye irs lie was under the Kamraj Plan.

SHRI LOKANATH MISRA: For that period we c to excuse him. But the conduct of a Ministi r should not be explained away in that way and that too by the Prime Minister.

Now I -'ill deal with tlie penalty that he had to >ay. Anybody else in tlie position of Mr. Jagjivan Ram, so far as income-tas is concerned, would have been fined an enormous amount by way of penalty. The penalty under Ihe law is 2 per cent, per month, and he had defrauded the Government of India for io years. What was the penalty imposed on hirn? Was the tscretionary power given to the Commissioner to only absolve Shri Jagjivan ilam of his penalty? If that is so then I would plead that such a Commissioner should be stripped off that particular discretion if it ts only to be used in favour of persons who are in authority. [Interruptions) please try to understand tlie implications of % particular matter. Let him get a brief from certain experts and reply to my questions.

Sir, the point that I Was making" was that he should have been charged the penalty. I would like to know the penalty that was charged in this case.

The next point is about the Wealth Tax. He has different houses at different places and other properties. That would be yielding him sufficient income to make him assessable to income-tax. But as a Minister lie is paying income-tax at source. That is a wrong thing. And every Minister is being given that particular facility so that he can conceal his income from other sources, because he does not have to submit any other income-tax return. Now under sections 15 and 192 the defini tion of salary' is given. If you plead that a British Minister is a servant of Her Majesty the Oueen and if you want to go by that, then I have nothing to say. But that does not hold good in the case of our democracy here. Unless you have an employer there cannot be any deduction at source. Therefore no Minister in our country can enjoy this benefit of deduction of tax at source. If that is not done, then their perquisites will also be taxable. Therefore they want to avoid it as far as possible. I will take it up—the general issue—later on. But what happened to the Wealth Tax of Shri Jagjivan Ram? What is the amount that he has paid? Political associations should not determine whether a particular person is assessable or not. There is another instance of Shri Biju Patnaik. The hon. Prime Minister has been kind enough to write to me that there is already an income-tax arrear of about Rs. 1 crore odd against Mr. Biju Patnaik's concerns. third The was told before my speechperson.—I was Mr. Karunanidhi. He did not submit his tax return, and immediately after their gesture towards a new alignment I am told everything has been finalised and the income-tax arrears have been finalised in respect of Mr. Karunanidhi I would like the Minister to categorically deny if I am wrong. This is the informatioi I gather. I have no personal knowledg< about it, but if my information is incor rect, I shall stand corrected-if the hon Minister gives me that information. Now Sir, the other one is Mr. T. T. Krishnama chari. He is also getting politic; co neessions so far as his some tax i concerned. Now looking Wealth into all the.' cases it appears that the entire Centr: Board of Direct Taxes is in a mess, bungling the entire thing of direct tax issue. The pattern should be changed ai the House should agree with me in givii

[Shri Loknath Misra] their permission ior the constitution of the committee. I would like this to be taken up.

Just two minutes more, Sir, and this I place also byway of suggestions, (i) It will be helpful if small amounts ol tax are accepted in cash by the I. T. Os. This is for the consideration of tlie Committee when they go into it. (a) It would alo be of help if the payment of tax could be arranged without approaching the t.T.O. for a challan for this purpose. (3] The present practice of the Department sending a challan to the assessee and of the a sessee having to take the trouble of making the [payment into the treasury should be givi 1 up. (4) Incomes not exceeding Rs. io,000 may be assessed on the basis of the return submitted by the assessee. (5) In the case of higher incomes not exceeding Rs. 50,000 it is suggested that here a'so the assessments may be made on the basis of the return submitted by the assessee. A spot check once in, say, three or five years need not however be ruled out. And the last suggestion. (6) While stating figures of incoms-tax arrears in Parliament, three separate types of figures must be

mentioned so as to make the position quite clear, namely (a) amount of tax assessed by the Department but against which appeal preferred is pending, (b) amount oi' tax levied by the Department for which the last date for payment has not yet expired, and (c) amount of tax arrears for which no appeals are pending and for which the last date of payment bas also expired. Willi all this, Sir, finally I would submit that, since all these irregularities in the Board of Direct Taxes have to be looked into and that too seriously by a competent body whose recommenda'! ions would be binding on the Government, I would plead with all the hon. Members of the House that they give permission for the formation of such a Committee.

The question was proposed.

THE VICE-CHAIRMAN (SHRI D. THBNGARI): The House stands adjourned till 11 A. M. on Monday.

> The House then adjourned at forty-one minutes past two of the clock till eleven of the clock on Monday, the 24th November, 1969.